

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:6723
ANSWERED ON:09.05.2000
POPULATION POLICIES
ANANT GANGARAM GEETE;MADHAVRAO SCINDIA

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Maharashtra State is ranked as the fifth most populous State of the country;
- (b) if so, the details of current birth rate of the State per second;
- (c) the steps taken by the Government of Maharashtra to reduce the birth rate by 2004;
- (d) whether certain States have announced or propose to announce their own population policies;
- (e) if so, the details in this regard; and
- (f) the manner in which State population policies are proposed to be matched with the National Population Policy?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (INDEPENDENT CHARGE)

(SHRI N.T. SHANMUGAM)

- (a) Maharashtra is the third most populous State in India.
- (b) The birth rate of Maharashtra State is 22.5 per thousand population for the year 1998 as per the Sample Registration System. Based on this birth rate, the number of births during 1998 in Maharashtra State work out to be 2,003,648, from which it is derived that there is one birth for every 15 seconds.
- (c) Maharashtra Government have adopted a population Policy for the State in March, 2000. Highlights of this Policy are annexed.
- (d) Yes, Sir.
- (e) Andhra Pradesh, Maharashtra, Rajasthan, Uttar Pradesh, and Delhi have announced their own population policies to stabilize the population in their State.
- (f) The National Population Policy provides an umbrella in the form of guidelines for the State to follow and the solutions have to be state specific, keeping in view the situation existing in the respective State on socio-economic and demographic parameters.

Annexure

LOK SABHA UNSTARRED QUESTION NO.6723 DATED 9(M) MAY. 2000 HIGHLIGHTS OF STATE POPULATION PC (Maharashtra)

> Acceptance of `Two Child Norm` as `Small Family`.

> Performance in National Family Welfare Program to be assessed in the Confidential Records of Divisional Commissioner, Collectors, Chief Executive Officers, Municipal Commissioners, Chief Officers, BDOs, Tehsildar, District Health Officer, Civil Surgeons, Deputy Director of Health Services, etc.

> Concept of `Small Family` norm to be made part of service condition of employment in Government and Semi-Government services.

> House Building Advance, Vehicle Advance to be given on priority to those who limit their family to 2 children.

> Medical reimbursement to those who limit their family to 2 issues.

> Subsidies under State Government schemes admissible only to those who restrict their family to two issues.

> Strict implementation of existing Acts such as Child Marriage Act, Pre-natal Sex Determination Act, Birth and Death Registration Act etc.

> Organisation of Family Welfare Camps with the financial assistance from Cooperative Societies, Sugar factories and other industrial establishment.

> A Divisional Coordination Committee at the division level under the Chairmanship of the Divisional Commissioners.

> At the District level a District Population Coordination Committee under the Chairmanship of District Collector.